

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/1275/2021

This the 24th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nazir Ahmed Pir, Age 61 years, S/o Mohammad Hamza Pir, R/o Peer Mohalla, Lathishath Sopore Baramulla.

.....Applicant

By Advocate: R.D. Singh Bandral

Versus

1. U.T. of J&K through Commissioner / Secretary Home Department, Civil Secretariat, Jammu 180001.
2. Director General of Police, office of the DGP, J&K, Srinagar, Pin 190001.
3. Sr. Superintendent of Police, Distt. Srinagar, Pin 190001.
4. Sr. Superintendent of Police, Vigilance Organisation, Kashmir, Srinagar (Now ACB), Pin 190001.
5. Accountant General (A&E), Office of the Accountant General (A&E), Srinagar, Pin 190009.

.....Respondents

By Advocate:- Mr. Raghu Mehta, Sr. C.G.S.C.

**O R D E R [O R A L]
Delivered by Hon'ble Mr. Anand Mathur, Member (A):**

Instant OA has been filed for a direction to the respondents to pay full pension, gratuity, leave encashment and other retiral benefits to the applicant.

2. At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to

treat this OA as a representation and to decide his case in a time bound manner.

3. Heard Mr. R.D. Singh Bandral, learned counsel for the applicant and Mr. Nigam Mehta, holding brief of Mr. Raghu Mehta, Sr. C.G.S.C, learned counsel appearing on behalf of the respondents and perused the record.

4. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to treat this OA as a representation of the applicant and taking into consideration the averments made in the OA, shall consider and decide the case of the applicant by passing a reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...